

**IN THE INCOME TAX APPELLATE TRIBUNAL "J", BENCH
MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JM
&
SHRI M.BALAGANESH, AM**

**ITA No.6318/Mum/2017
(Assessment Year :2013-14)**

**SA No.252/Mum/2019
(Arising out of ITA No.6318/Mum/2017)
(Assessment Year :2013-14)**

M/s. UPS Express Private Limited (Formerly known as UPS Jetair Express Private Limited) 6-A, Shyam Off JVLR, Majas Village Jogeshwari (East) Mumbai – 400020	Vs.	Assistant Commissioner of Income Tax – 11(1)(2) Aaykar Bhavan Mumbai - 400060
PAN/GIR No.AAACU4322N		
(Appellant)	..	(Respondent)

CORRIGENDUM O R D E R

By virtue of this Corrigendum, the assessee seeks to rectify following errors crept in ITA No.6318/Mum/2017 & SA No.252/Mum/2019 dated 27/09/2019.

2. We have gone through the letter dated 27/09/2019 of the assessee and found that assessee seeks to add the Id. AR names of Mr. Percy Pardiwalla and Mr. Nitesh Joshi. Therefore, we hereby issue this corrigendum and direct to read the names of Id. AR as Mr. Bipin Dhodia, Mr. Percy Pardiwalla and Mr. Nitesh Joshi.

3. There is a typographical error in the name of the assessee in the order dated 27/09/2019 passed by the Tribunal in the aforesaid appeal. The correct name of the assessee is "**M/s. UPS Express Private Limited (Formerly known as M/s. UPS Jetair Express Private Limited)**," however, it has wrongly been typed as "**M/s. UPS Jetair Express Private Limited (Formerly known as Jetair Express Private Limited)**" in the cause title of the aforesaid order. Therefore, we hereby issue this corrigendum and direct that the name of the assessee be read as "**M/s. UPS Express Private Limited (Formerly known as M/s. UPS Jetair Express Private Limited)**."

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Mumbai; Dated
KARUNA, *sr.ps*

Sd/-
(M.BALAGANESH)
ACCOUNTANT MEMBER

19/11/2019

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai